

1,

W.P(C)No. 1699 OF 1987

ITEM No.3 and
ITEM No. 4

Court No. 1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Item No. 3

IA No. 394 in IA 356 in Writ Petition(Civil) No.1699/1987

SUDHIR MADAN & ORS.

Petitioner (s)

VERSUS

M.C.D. & ORS.

Respondent (s)

(for directions)

with

IA 366 in WP(C) No. 1699/1987 (for directions),
IA 367 in WP(C) No. 1699/1987 (for directions),
Contempt Petition (Civil) No. 67/2001 in IA 352 in WP(C) No. 1699/1987
(Patri Vyapar Mandal, Delhi vs. S P Agarwal & Anr.) (with office report),
Contempt Petition (Civil) No. 125/2001 (Rajender Kumar vs. S P Aggarwal &
Ors.),
Contempt Petition (Civil) No. 126/2001 (Hawkers Welfare Committee vs. S P
Aggarwal & Anr.),
Contempt Petition (Civil) No. 506/2002 (Chandni Chowk Sarv Vyapar Mandal
vs. Rakesh Mehta & Ors.) (with appln.(s) for exemption from personal
appearance),
IA 396 in Contempt Petition (Civil) No. 506/2002 (for impleadment),
Contempt Petition (Civil) No. D4984/2003 (M/s. Swatantra Bharat Store vs.
Dharshan Lal & Ors.),
Contempt Petition (Civil) No. D4985/2003 (M/s. Beopar Sangh vs. Dharshan
Lal & Ors.),
IA 361 in WP(C) No. 1699/1987 (Hawkers Welfare Committee vs. MCD & Ors.)
(for directions),
IAs 372-373 in WP(C) No. 1699/1987 (Hawkers Welfare Committee vs. MCD &
Ors.) (for directions)
(along with the record of Contempt Petition (C) No. 187/2001)
IA 389 in WP(C) No. 1699/1987 (Harbhajan Singh Bedi vs. MCD & Ors.)
along with record of IA 356),
IA 392 in WP(C) No. 1699/1987 (Shri Pramod Kumar & Anr. vs. Assistant
Commissioner, MCD & Anr.) (for directions),
I.A. No. in WP(C) No. 1699/1987 (for interim relief),
WP(C) No. 535/2001 (Raj Karan vs. Municipal Corporation of Delhi & Anr.)
(with office report),
Contempt Petition (Civil) No. D15102/2003 (Subhash Chand & Ors. vs. O P
Balwani & Anr.),
WP(C) No. 678/2002 (Godawari Devi vs. New Delhi Municipal Council) (with
appln.(s) for direction and office report)
WP(C) No. 240/2004 (Vijay Pandey & Ors. vs. M C D & Ors.) (with appln.(s)
for ex-parte stay and office report)
I.A. Nos. 397-398 in WP(C) No. 1699/1987 (for directions)
I.A. No. 399 in I.A. No. 394 in WP(C) No. 1699/1987 (for modification of
Court's order dated 9.8.2004)

Item No. 4

I.A. Nos. 1-2 in WP(C) No. 100/2002 (New Lajpat Rai Market Patri Hawkers Un. vs. Municipal Cor
poration of Delhi & Ors.) (for directions and exemption from filing OT)

Date : 30/09/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR
HON'BLE MR. JUSTICE P.K. BALASUBRAMAYNAN

Amicus CuriaeMr. Shiv Kumar, Adv.

For Applicant(s)
in WP 1699/87
IA 394Mr. S K Sinha, Adv.
Ms. Manita Verma, Adv.

Mr. Rajiv Shakder, Adv.
Ms. Prasanthi Prasad, Adv.
Mr. Dileep Poolakkot, Adv.
Ms. Deepti Poolakkot, Adv.

IA 366Mr. A Mariarputham, Adv.
Ms. Aruna Mathur, Adv.
for M/s. Arputham Aruna & Co., Adv.

IA 367
Ms. Kavita Wadia, Adv.

IA 361, IA ...Mr. L K Garg, Adv.
Mr. Balraj Dewan, Adv.

IA 372-373
Mr. Subramonium Prasad, Adv.

IA 389Mr. Mohan Pandey, Adv.
Mr. S S Bandyopadhyay, Adv.

IA 392
Mr. C S Ashri, Adv.

IA 397-398
Ms. Madhu Moolchandani, Adv.

Mr. Pramod Ahuja, Adv.
Mr. Nitin Bhardwaj, Adv.

--Ms. Varuna Bhandari Gugnani, Adv.
Mr. Madhukar Aggarwal, Adv.

For Petitioner (s)
CP 67/01Mr. A Mariarputham, Adv.
Mr. Maninder Singh, Adv.
Ms. Aruna Mathur, Adv.

CP 125/01Mr. S K Sinha, Adv.
Ms. Manita Verma, Adv.

CP 126/01
Mr. Balraj Dewan, Adv.

CP 506/02Mr. Ranjit Kumar, Sr. Adv.
Mr. K K Mohan, Adv.

Mr. A T M Ranga Ramanujam, Sr. Adv.
Ms. Gouri Karuna Das, Adv.
Mr. S C Gupta, Adv.
Mr. Ajay Pandey, Adv. for
for Ms. Rani Jethmalani, Adv. (in IA 396)

CP D4984/03 & D4985/03
Mr. K C Dua, Adv.

WP 535/01
Mr. Varinder Kumar Sharma, Adv.

CP D15102/03
Mr. Sudhir Nandrajog, Adv.

WP 678/02Mr. R K Maheshwari, Adv.
Mr. Rishi Maheshwari, Adv.
Mr. Raj Kumar Kaushik, Adv.

WP 240/04Mr. Rajiv Shakder, Adv.
Ms. Prasanthi Prasad, Adv.
Mr. Dileep Poolakkot, Adv.
Ms. Deepti Poolakkot, Adv.

in IAs 1-2 in WP 100/02Ms. Gouri Karuna Das, Adv.
Mr. S C Gupta, Adv.
Mr. Ajay Pandey, Adv. for
for Ms. Rani Jethmalani, Adv.

For Respondent (s)
On behalf of SGMr. K P Pathak, ASG
Mr. Devadatt Kamat, Adv.

MCDMr. Ashwini Kumar, Sr. Adv.
Mr. Sanjiv Sen, Adv.
Mr. Rajan Narain, Adv.
Mr. Praveen Swarup, Adv.
Ms. Indra Sawhney, Adv.

Mr. D S Mahra, Adv. (NP)

NDMCMr. Rakesh K Khanna, Adv.
Ms. Rashmi Khanna, Adv.
Mr. Shashank Shekhar, Adv.
Mr. Surya Kant, Adv.

Delhi PoliceMr. S Wasim A Qadri, Adv.
Ms. Anil Katiyar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Mr. Ashwini Kumar, Sr. Advocate, appears for Municipal Corporation of Delhi and states that a policy taking care of several issues arising for decision is under consideration of Municipal Corporation of Delhi in consultation with Delhi Government. He further states that he would personally like to examine the policy and assist the Court.
List for hearing on 26th October, 2004.

(D.P. WALIA) (RADHA R. BHATIA)
COURT MASTER COURT MASTER